

IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT

BEFORE SHRIPAWAN SINGH, JM & DR. A.L.SAINI, AM

आयकरअपीलसं./ITA No.163/SRT/2018

(निर्धारणवर्ष / Assessment Year: (2015-16)

(Virtual Court Hearing)

Shri Suresh Kewalram Khemani Plot No-6, Devka Road, Nani Daman Pin-396210	Vs	Principal Commissioner of income Tax, Valsad, 301, Palak Arcade, Shanti Nagar, Tithal Road, Valsad
स्थायीलेखासं./जीआइआरसं./PAN/GIR No.: AAUPK 4705 E		
(Assessee)		(Respondent)

Assessee by :None.

Respondent by :Shri Sreenivas T Bidari, CIT-DR

सुनवाईकीतारीख/ **Date of Hearing** : 08/09/2021

घोषणाकीतारीख/**Date of Pronouncement**: 08/09/2021

आदेश / ORDER

PER DR. A. L. SAINI, ACCOUNTANT MEMBER:

Captioned appeal filed by the assessee pertaining to the assessment year 2015-16, is directed against the order passed by the Id.Commissioner of Income Tax, Valsad passed in case No.Pr.CIT/VLS/HQ/263 order/SKK/2017-18/ dated 22.01.2018 in proceedings u/s 263 of the Income Tax Act, 1961.

2. None appeared on behalf of the assessee. Case file suggests that the assessee has filed his letter dated 01.07.2021 seeking to withdraw the instant appeal. The Revenue is fair enough in not opposing the same during the course of hearing, we treat this appeal as withdrawn.

3. In the result, appeal of the Assessee is dismissed as withdrawn.

Order is pronounced at the time of hearing of appeal on 08/09/2021 in the Virtual Court of hearing.

Sd/-

(PAWAN SINGH)

JUDICIAL MEMBER

Surat/दिनांक/ Date:08/09/2021

Dkp Outsourcing Sr.P.S.

Sd/-

(Dr. A.L. SAINI)

ACCOUNTANT MEMBER

Copy of the Order forwarded to

1. The Assessee
2. The Respondent
3. The CIT(A)
4. Pr.CIT
5. DR/AR, ITAT, Surat
6. Guard File

By Order

/ / TRUE COPY / /

Assistant Registrar/Sr. PS/PS
ITAT, Surat